

3. Today Counsel for the BSE move a praecipe in terms of the NCLT Rules, 2016 for rectification/correction of the order dated 04.04.2024.
4. Heard the counsel and praecipe moved by the Counsel for the BSE is taken on record. We find that typographical error has crept in the order dated 04.04.2024 and the same is hereby rectified. Accordingly, in the order dated 04.04.2024 "BSE." should be read instead of 'SEBI.'" wherever it appears.
5. Rest of the order remains unaltered.
6. List this matter for hearing on **06.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

